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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK  
Original Application No.260/00500 of 2015  
Cuttack, this the 18<sup>th</sup> day of August, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Dungar Singh Meena, aged about 37 years, Son of Late Prasadi Lal Meena,  
At/PO-Kundala, PS-Tehla, Dist.Alwar, State -Rajasthan

..... Applicant  
(Advocates: M/s. B.P. Satpathy, B.K. Nayak)

**VERSUS**

Union of India Represented through

1. General Manager,  
East Coast Railway,  
2<sup>nd</sup> Floor, South Block ECoR Sadan,  
Samanta Vihar, P.O-Mancheswar,  
Bhubaneswar-751017, Dist-Khurda.
2. Chief Personal Officer,  
East Coast Railway,  
2<sup>nd</sup> Floor, South Block ECoR Sadan,  
Samanta Vihar, P.O-Mancheswar,  
Bhubaneswar-751017, Dist-Khurda.
3. Deputy Chief Personal Officer (Recruitment),  
Railway Recruitment Cell, East Coast Railway,  
2<sup>nd</sup> Floor, South Block ECoR Sadan,  
Samanta Vihar, P.O-Mancheswar,  
Bhubaneswar-751017, Dist-Khurda.

..... Respondents  
(Advocate: Mr. T. Rath )

**ORDER(Oral)**

**A.K. PATNAIK, MEMBER (J):**

Heard Mr. B.P. Satpathy, Ld. Counsel appearing for the Applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondents-Railways on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. M.A. No. 588/15 filed by the applicant for condonation of delay. In consideration of the submissions made therein, the delay is condoned and M.A. is, accordingly disposed of.



3. Facts of the case are that applicant in pursuance of the Employment Notice dated 28.10.06 issued by the East Coast Railways submitted his application for the post of Jr. Trackman and Helper-II. The applicant was called for the written test held on 07.10.07 and came out successful. Thereafter, he was called for physical efficiency test conducted by the Respondents during 24.03.08 to 06.03.08 and also qualified in the said test. While the matter stood thus, Respondent No.3 vide letter dated 24.07.12 intimated the applicant regarding rejection of his candidature on the ground that he had not put his full signature in the box provided below the space for pasted photograph. In response to the said letter, applicant submitted his explanation within the stipulated time i.e., on 23.08.12. Thereafter, when no further communication was made by the respondents on his explanation being submitted, the applicant asked for the relevant information under the RTI Act on 22.10.12 and as the information was not supplied, he moved before the Central Commission vide letter dated 12.07.13. The Central Commission vide order dated 07.04.15 directed the Respondents-Railways to supply the information to the applicant. In terms of the said order, the applicant was communicated with the information by the Respondents on 01.05.15. On receipt of such information the applicant has filed the present Original Application with the prayer to set aside the order dated 24.07.12 (Annexure-A/3) of the Respondents and to direct the Respondents to provide appointment to him as against the post of Jr. Trackman and Helper-II within a stipulated time.

4. Mr. Satpathy during the course of hearing on admission, fairly submitted that after receipt of information under RTI Act dated 01.05.2015 (Annexure-A/8 series) applicant has not ventilated his grievance before the appropriate authorities. Therefore, he has prayed this Tribunal that this O.A. may

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be disposed of by granting liberty to the applicant for ventilating his grievance to Respondent No.2 by making an exhaustive representation within a period of two weeks from today and accordingly, Respondent No.2 may be directed to dispose of the same within a stipulated time frame.

5. In view of the above, we do not find any justification to keep the present O.A. pending. Therefore, liberty is hereby granted to the applicant to file an exhaustive representation to Respondent No.2 within a period of two weeks' from today and if any such representation is received, then Respondent No.2 is hereby directed to consider and dispose of the same and result thereof be communicated to the applicant by way of a reasoned and speaking order within a period of three months from the date of receipt of such representation. The Applicant is at liberty to annex the copy of this order along with his representation.

6. With the above observation and direction the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. Satpathy, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent No. 2 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 24.08.2015.

  
(R.C.MISRA)  
MEMBER(A)

  
(A.K.PATNAIK)  
MEMBER(J)